IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.408
IA/200/ND/2023 IN IB/571/PB/2021

IN THE MATTER OF:

JM Financial Asset Reconstruction Company Limited (acting in its capacity as trustee of Hotel II may ,2022 Trust)	...	Applicant
Versus		
Asian Hotels (West) Ltd.	...	Respondent

Order under Section 7 of IBC 2016.

Order delivered on 20.03.2023

Coram:
Mr. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. K. Dutta, Sr. Adv., Mr. Rahul Gupta, Adv., Mr. Ritesh Sharma, Adv., Mr. Harmanbir Singh Sandhu, Adv. & Mr. Sidharth Aggarwal, Adv.
For Applicant in IA No.200/23	: Mr. Sudhir K. Makkar, Sr. Adv., Mr. Ashish Aggarwal, Adv., Mr. Nalin Dhingra, Adv. & Ms. Shweta Singh, Adv.
For the RP	: Mr. Vikram Sobti, Adv., Ms. Pooja Mahajan, Adv., Mr. Savar Mahajan, Adv. & Ms. Shreya Mahalwar, Adv.
For UVARCL	: Mr. Karan Bharihoke, Adv. & Mr. Siddharth Garg, Adv.

ORDER

IA/200/ND/2023

Heard the arguments advanced on behalf of both the parties. The Ld. Counsels for both the parties are directed to file written submissions within three days.

The order is ***reserved*** in this matter.

IA/656/ND/2023

The interim order passed in this matter is extended till the next date of hearing.

Let the matter be fixed for hearing on **29.03.2023** along with other applications.

Sd/-
DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)

Sd/-
P.S.N. PRASAD,
MEMBER (JUDICIAL)